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**CENTRAL ADMINISTRATIVE TRIBUNAL, CHANDIGARH BENCH
CHANDIGARH**

35. O.A. No. 060/00422/14

N.K. Bhalla Vs. U.O.I. & Others

25.11.2014

Present: Mr. Jagdeep Jaswal, counsel for the applicant
Mr. D.R. Sharma, counsel for the respondents

1. Learned counsel for the applicant submits that in view of the objection raised by the respondents in the written statement that the applicant has not challenged the order dated 22.12.2010 passed by the Ministry of HRD whereby the relevant benefits have been denied to him, he may be permitted to withdraw the O.A., with liberty to file it afresh with a challenge to the order aforementioned.
2. Ordered accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER(J)